

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE
CHENNAI

Original Application No. 70 of 2023

IN THE MATTER OF

Mr. K. Shanmugam

S/o. Krishnan,

269, Ellai Amman Koil Street,

Karunakaracheri,

Somangalam,

Kancheepuram – 602 109,

Tamil Nadu.

- Applicant

- VS -

1. The Member Secretary,

Tamil Nadu Pollution Control Board,

Guindy, Chennai – 600 032.

and 13 others

- Respondents

INDEX

Sl. NO	Date	Particulars	Page no
1.	9-10-2023	Counter Affidavit filed on behalf of Respondent No-11 Gestamp Automotive Chennai Private Limited	1-5
2.	02-06-2023	Annexure - R1 Certificate for Consent for Renewal by Pollution Control Board	6-8
3.	02.06.2023	Annexure – R2 Certificate for Consent for Renewal by Pollution Control Board	9-11
4.	09.03.2023	Photo – Applicant Visited the Company	12
5.		Proof of Service	

RESPONDENT NO- 11

Through

S.THIRUMAGAL B.A.,B.L.,

ADVOCATE , Chennai

ENROL. NO.MS. 1146/1991

Date: 09.10.2023

Place: Chennai

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE

CHENNAI

Application NO 70 of 2023

Mr. K. Shanmugam

S/o. Krishnan,

269, Ellai Amman Koil Street,

Karunakaracheri,

Somangalam,

Kancheepuram – 602 109,

Tamil Nadu.

- Applicant

- VS -

1. The Member Secretary,

Tamil Nadu Pollution Control Board,

Guindy, Chennai – 600 032.

and 13 others

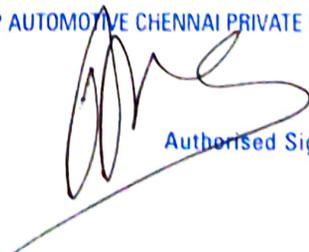
- Respondents

COUNTER AFFIDAVIT FILED BY THE 11th RESPONDENT

I, Mr. Ramamoorthy Prabhakar S/o. V. Ramamoorthy, Hindu, aged about 52 years is an "Occupier" - Deputy Plant Director of the Gestamp Automotive Chennai Private Limited, the 11th Respondent, at Plot No. B – 12, RNS Park, Phase – II, Pillaipakkam Village, Sriperumbudur Taluk, Kanchipuram – District do Solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit as an "Occupier" – Deputy Plant Director of Gestamp Automotive Chennai Private Limited a Private Limited Company dealing. Body in White (BIW) for Cars, our main operation is Manufacturing sheet metal components for various automobile companies (Press Shop and Robotic Welding Shop).
2. At the outset I deny all the allegations and averments contained in the Original Application except those that are specifically admitted hereunder and put the applicant to strict proof of the same.
3. It is humbly submitted that we are operating our Sewage Treatment Plant continuously.
4. It is humbly submitted that we are treating the domestic sewage generated from the plant to the discharge standards for use in our land for irrigation within the plant site.

For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED


Authorised Signatory

- 5. It is further humbly submitted that no waste water is discharged outside the plant site.
- 6. It is humbly submitted that the waste from our company is Steel Scrap only. Our Company sell the Steel Scrap to the Scrap dealer periodically.
- 7. It is humbly submitted that the Company obtained the "Renewal of Consent" from the Pollution Control Board on 02-06-2023 and it is Valid till 31-03-2029.
- 8. It is humbly submitted that the Applicant approached us and we allowed him to visit our company and explained about the STP and other measures taken by us for the clean and unpolluted environment. But he threatened us to give Scrap business and any other business to him otherwise he will file a case against us. He is the elected member, so we have to give some business to them as a earning for them. We replied him to give a proper letter to us for Scrap business, since our company has some norms. But he refused give proper Quotation and filed this case. The photograph of the Applicant inside our Company is attached as document.

For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED



Authorised Signatory

- 9. It is humbly submitted that our Company is giving contract for Gardening, Housekeeping and Canteen cleaning to the local village people only. There are nearly 15 people working in this regard. More over our Company and other companies provide food for the village people during their Yathra to Thirupathi and provide groceries during Covid time.
- 10. It is humbly submitted we donate furniture's to the School in the Village and also donation fund to local temple.
- 11. It is humbly submitted that the lakes mentioned in the Original Application are situated far from our plant site and any reconnaissance in the interspersed land in between would clearly show that there is no semblance of water or wastewater or sewage in the land, which clearly shows that there has not been discharge of any waste matter by us.
- 12. It is humbly submitted that the applicant has filed this application with false allegations and vexatious intention.
- 13. It is humbly submitted that I reserve the right to file rejoinder to the Counter Affidavit as and when necessary.

For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED



Authorised Signatory

It is therefore prayed this Hon'ble Green Tribunal; South Zone may be pleased to dismiss the application filed against us and pass the appropriate orders as this Hon'ble Tribunal may deem fit and proper in this case and thus render justice.

11th RESPONDENT

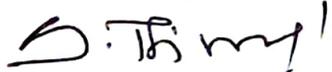
For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED

Authorised Signatory

Solemnly affirmed at Chennai

On this 9th day of October 2023

& Signed his name in my presence

BEFORE ME

ADVOCATE, CHENNAI



TAMILNADU POLLUTION CONTROL BOARD



6

Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2308150563574 DATED: 02/06/2023.

PROCEEDINGS NO.F.0072SPR/OL/DEE/TNPCB/SPR/W/2023 DATED: 02/06/2023

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. GESTAMP AUTOMOTIVE CHENNAI PVT. LTD. , S.F.No. 246, 247, 248pt, 236 pt, 249 part, PILLAIPPAKKAM A B BLOCK village, Sriperumbudur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1.CTO Proc.No. F.0072SPR/RL/DEE/TNPCB/SPR/W&A/2015 dated: 15/07/2015
2.RCO Proc.No. F.0072SPR/OL/DEE/TNPCB/SPR/W&A/2017 dated: 13/03/2017
3.Unit's Online Application No. 50563574 dated 22.03.2023
4. IR.No : F.0072SPR/OL/AEE/SPR/2023 dated 02/06/2023

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s . GESTAMP AUTOMOTIVE CHENNAI PVT. LTD.
S.F No. 246, 247, 248pt, 236 pt, 249 part
PILLAIPPAKKAM A B BLOCK Village
Sriperumbudur Taluk
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending **March 31, 2029**

K PRAKASH Digitally signed by K.PRAKASH
Date: 2023.06.02 13:13:38
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

POLLUTION PREVENTION PAYS

For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED

Authorised Signatory



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Sheet metal components for automobile	4833	T/Month

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage I	32.0	On land for gardening
2.	Sewage II [through RO]	14.0	Reused for cooling tower[permeate]
3.	Sewage III	9.0	on land for gardening[RO reject]
Effluent Type : Trade Effluent - NIL			
1.	NOT APPLICABLE	0.0	NO TRADE EFFLUENT AND HENCE NOT APPLICABLE

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCC & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

POLLUTION PREVENTION PAYS

For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED


Authorised Signatory



8

TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall operate and maintain the STP provided efficiently and continuously so as to satisfy the standards prescribed by the Board.
2. The unit shall utilize the treated sewage on land for gardening after achieving the standards prescribed by the Board
3. The unit shall ensure that no trade effluent is generated from the unit's manufacturing activity
4. The unit shall dispose the non hazardous solid wastes then and there without any accumulation for further beneficial usage.
5. The unit shall comply with the provisions of the Hazardous and Other Wastes(M&TBM) Rules,2016
6. The unit shall continue to develop green belt by planting tall saplings allalong the compound wall as Kurunkadugal within the unit premises so as to cover 25% of the total area at a hydraulic loading rate of 35 KL per hectare.
7. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc
8. The unit shall comply with the E-Waste Management Rules 2016. E-Waste as listed in Schedule - I, generated by them shall be channelized through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year
9. The unit shall operate and maintain the rain water harvesting facilities provided within the factory premises for recharge of ground water.
10. The unit shall not carry out manual cleaning of the STP components and only mechanical cleaning of components shall be carried out

K PRAKASH Digitally signed by K PRAKASH
Date: 21/02/2025 11:13:57 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To
The Director,
M/s.GESTAMP AUTOMOTIVE CHENNAI PVT. LTD.,
Plot No B12 SIPCOT Industrial Park, Pillaipakkam Renault & Nissan Supplier's Park Phase II Sriperumbudur
Taluk,
Kancheepuram District
Pin: 602105

- Copy to:**
1. The Commissioner, KUNDRATHUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
 4. File

POLLUTION PREVENTION PAYS

For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED

Authorised Signatory



TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

ORANGE

CONSENT ORDER NO. 2308250563574 DATED: 02/06/2023.

PROCEEDINGS NO.F.0072SPR/OL/DEE/TNPCB/SPR/A/2023 DATED: 02/06/2023

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. GESTAMP AUTOMOTIVE CHENNAI PVT. LTD. , S.F.No. 246, 247, 248pt, 236 pt, 249 part. PILLAIPPAKKAM A B BLOCK village, Sriperumbudur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

- REF: 1.CTO Proc.No. F.0072SPR/RL/DEE/TNPCB/SPR/W&A/2015 dated: 15/07/2015
2.RCO Proc.No. F.0072SPR/OL/DEE/TNPCB/SPR/W&A/2017 dated: 13/03/2017
3.Unit's Online Application No. 50563574 dated 22.03.2023
4. IR.No : F.0072SPR/OL/AEE/SPR/2023 dated 02/06/2023

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s . GESTAMP AUTOMOTIVE CHENNAI PVT. LTD.
S.F.No. 246, 247, 248pt, 236 pt, 249 part
PILLAIPPAKKAM A B BLOCK Village
Sriperumbudur Taluk
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2029

K PRAKASH
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED

Handwritten signature of K Prakash

Authorised Signatory



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Sheet metal components for automobile	4833	T/Month

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
01	Welding booth	Exhaust	15.0	
02	Welding Booth	Exhaust	15.0	
03	2000 KVA DG set	Acoustic enclosures with stack	30.0	
04	1010 KVA DG set	Acoustic enclosures with stack	30.0	
05	1010 KVA DG set	Acoustic enclosures with stack	30.0	
06	725 KVA DG set	Acoustic enclosures with stack	30.0	
07	725 KVA DG set	Acoustic enclosures with stack	30.0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	NIL	Fugitive	NOT APPLICABLE	

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED

Authorised Signatory



TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall operate and maintain the APC measures provided efficiently and continuously so as to satisfy the AAQ/Emission standards prescribed by the Board.
2. The unit shall adhere to the ANL standards prescribed by the Board
3. The unit shall continue to develop green belt by planting tall saplings all along the compound wall as Kurunkadugal within the unit premises so as to cover 25% of the total area.
4. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc

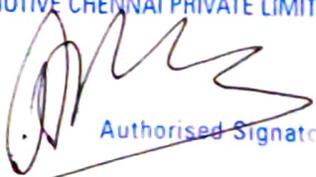
K PRAKASH Digitally signed by K PRAKASH
Date: 2023.05.02 13:13:12 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To
The Director,
M/s.GESTAMP AUTOMOTIVE CHENNAI PVT. LTD.,
Plot No B12 SIPCOT Industrial Park, Pillaipakkam Renault & Nissan Supplier's Park Phase II Sriperumbudur
Taluk,
Kancheepuram District
Pin: 602105

Copy to:

1. The Commissioner, KUNDRATHUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
4. File

For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED


Authorized Signatory

STP PLANT visited by Local Villager - 2 persons : Mr. Shanmugam and Mr. Vasudevan.

9 March 2023



For GESTAMP AUTOMOTIVE CHENNAI PRIVATE LIMITED

A handwritten signature in black ink.

Authorised Signatory